

**THE GAUHATI HIGH COURT AT GUWAHATI**  
(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)

**NO.HC.VII-35/1999/160/A**

From :- Shri Saptarshi Garg,  
Jt. Registrar (Vigilance),  
Gauhati High Court,  
Guwahati.

To,

Shri Pranjal Bora,  
Presiding officer,  
Industrial Court, Guwahati.

Dated Guwahati the 11<sup>th</sup> January, 2022.

Sub: **Earned leave.**

Ref:- Letter No. IT.5/2021/15 dtd. 10.01.2022

Sir,

With reference to the above, I am directed to inform you that your prayer for **earned leave for 12 days from 10.01.2022 to 21.10.2022** along with station leave permission, with your official vehicle, at your own cost, from the morning of 10.01.2022 till the morning of 24.01.2022, **has been granted, subject to submission of your leave application in prescribed format and leave admissibility report from the office of the Principal Accountant General (A&E)**. Further, you have been asked to hand over charge retrospectively to the the District and Sessions Judge, Kamrup(M), Guwahati.

Yours faithfully,

*Sd/-*

**JT.REGISTRAR (VIGILANCE)**

**Memo NO.HC.VII-35/1999/161-162-163/A, dated , 11-01-2022**

Copy to:

1. The Principal Accountant General (A&E), Assam, Guwahati for information.
2. The District and Sessions Judge, Kamrup(M), Guwahati..
3.  The Project Manager, Gauhati High Court.

*Sd/-*  
11/1/22

**JT.REGISTRAR (VIGILANCE)**

*Rda*